

ITEM NO.2

COURT NO.13

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8432/2015

(Arising out of impugned final judgment and order dated 15-09-2015 in CRLMC No. 3812/2015 passed by the High Court Of Delhi At New Delhi)

M/S. LOCODEL SOLUTIONS PVT. LTD.

PETITIONER(S)

VERSUS

STATE NCT OF DELHI & ANR.

RESPONDENT(S)

(IA No. 17110/2015 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 21-04-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Ms. Siddhant Juyal, Adv.  
Ms. Liz Mathew, AOR

For Respondent(s) Ms. Aishwarya Bhati, Ld. ASG  
Ms. Kiran Suri, Sr. Adv.  
Mr. Pranay Rajan, Adv.  
Ms. Suhashini Sen, Adv.  
Mr. Adit Khorana, Adv.  
Mr. G.S. Makker, AOR  
Mr. B. V. Balaram Das, AOR

Mr. Anirudh Wadhwa, Adv.  
Mr. Shivam Singh, Adv.  
Mr. Gopal Singh, AOR  
Mr. Vipul Kumar, Adv.  
Mr. Abhinav Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

With the consent of the parties, list on 21<sup>st</sup> July, 2022.

(POOJA SHARMA)  
COURT MASTER (SH)

(BEENA JOLLY)  
COURT MASTER (NSH)